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Chhattisgarh Sinchai Prabandhan Me Krishakon Ki Bhagidari (Amendment) Adhiniyam, 2005

6 of 2006

[23 January 2006]

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An Act to amend of Chhattisgarh Sinchai Prabandhan Me Krishakon Ki Bhagidari Adhiniyam, 1999. Be it enacted by the Chhattisgarh Legislature in the Fifty-sixth Year of the Republic of India as follows:-- * Published in C.G.. Rajpatra (Asadharan) dated 8-2-2006 Pages 96.

1. Short Title And Commencement :-

- (1) This Act may be called the Chhattisgarh Sinchai Prabandhan Me Krishakon Ki Bhagidari (Sanshodhan) Adhiniyam, 2005.
- (2) It shall come into force from the date of its publication in the Official Gazette.

2. Amendment Of Section 4:-

For sub-section (5) of Section 4 of the Chhattisgarh Sinchai Prabandhan Me Krishakon Ki Bhagidari Adhiniyam, 1999 (No. 23 of 1999) the following shall be substituted, namely: --

"The President and the members of the Managing Committee shall if not recalled earlier, be in office for a term of five years from the date of appointment of the competent authority under sub-section (1) of Section 21: Provided that if on the expiry of the term of the President and the members of the Managing Committee, a new Managing Committee is not constituted, the State Government may by notification extend the term of the President and the members of the Managing Committee for a period of One year from the date of expiry, with reasons for such extension being placed on record."

3. Repeal :-

The Chhattisgarh Sinchai Prabandhan Me Krishakon Ki Bhagidari (Amendment) Ordinance, 2005 (No. 3 of 2005) is hereby repealed.